

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
STARRED QUESTION NO. 276
TO BE ANSWERED ON MARCH 27, 2023**

ENCROACHMENT ON GOVERNMENT LAND

NO. 276. SHRI ANIL DESAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) The mechanism made by Government to check unauthorised and illegal occupation of Government land in various States;
- (b) whether it is a fact that there are large number of Government land in various States that are under occupation of unauthorised people; and
- (c) the action the Government has taken to get the land free from illegal occupation since last three years and the area of land that have been freed?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED IN REPLY TO RAJYA SABHA STARRED QUESTION NO. 276 FOR 27.03.2023 REGARDING “ENCROACHMENT ON GOVERNMENT LAND”

(a) to (c): Land and its regulation is a State subject and any matter related to land use comes under the purview of respective State Government. Therefore, the matters related to unauthorised and illegal occupation falls under the jurisdiction of respective State/ UT Governments and details regarding unauthorised and illegal occupation on Government land are available with respective State/ UT Government. Government of India is not maintaining any centralised record for encroachment in different States/ UT's.

In the National Capital Territory of Delhi (NCTD), land is under the jurisdiction of Government of India, Delhi Development Authority (DDA) and Land & Development Office (L&DO) are the responsible authorities for removing encroachments on Government Lands. A Special Task Force (STF) was constituted under the Chairmanship of Vice Chairman, Delhi Development Authority (DDA) by Ministry of Housing and Urban Affairs in 2018 to identify encroachment on the Government land in different localities of NCT of Delhi and to reclaim Government Land.